

[Shri N. R. Laskar]

tiles are moving about in the plains in North Cachar hills. Previously they followed this very track to pass over to Pakistan. May I know whether security measures have been taken so that they cannot pass over to Pakistan this time and follow the same tracks?

Shri Dinesh Singh: We are taking security measures, but as I mentioned, there is the difficulty, and we cannot say that they will not pass over.

Shri Nath Pai: We are not satisfied. Are you satisfied?

Mr. Speaker: If I am not, I cannot do anything.

No. G.S.R. 239 dated the 15th February, 1964. [Placed in Library. See No. LT-2388/64.]

NOTIFICATION UNDER AIRCRAFT ACT

The Deputy Minister in the Ministry of Transport (Shri Mohiuddin): Sir, I beg to lay on the Table a copy of the Indian Aircraft (Sixth Amendment) Rules, 1963, published in Notification No. G.S.R. 1966 dated the 28th December, 1963, under section 14A of the Aircraft Act, 1934, together with an explanatory note. [Placed in Library. See No. LT-2389/64].

12.18 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

12.17 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

The Minister of State in the Ministry of Food and Agriculture (Shri A. M. Thomas): Sir, I beg to lay on the Table a copy each of the following Orders under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—

- (i) The Madhya Pradesh Rice Procurement (Levy) Second Amendment Order, 1964 published in Notification No. G. S. R. 215 dated the 10th February, 1964.
- (ii) The Rice (Madhya Pradesh) Price Control (Second Amendment) Order, 1964 published in Notification No. G.S.R. 216 dated the 10th February, 1964.
- (iii) The Delhi Roller Flour Mills Wheat Products (Price Control) Order, 1964 published in Notification No. G.S.R. 238 dated the 15th February, 1964.
- (iv) The Roller Mills Wheat Products (Price Control) Order, 1964 published in Notification

Shri Nath Pai (Rajapur): Sir, on a point of information. A letter was just sent for guidance to the Speaker, signed by the leaders of all the Opposition groups. We are not sure what was the exact state of affairs with regard to the Adjournment Motion because it was just a lot of confusion prevailing and I would like to raise some points, with your permission, regarding that motion, because the Speaker has left in a hurry. (*Interruption*).

Mr. Deputy-Speaker: The Speaker has not given permission.

Shri Nath Pai: Once you are in the seat, it is your discretion.

Mr. Deputy-Speaker: Please meet the Speaker.

Shri Nath Pai: May I humbly point out that when you are in the Chair, you have got all those powers? (*Interruption*).

Mr. Deputy-Speaker: He has not allowed it.

Shri Nath Pai: What is your reaction?

Mr. Deputy-Speaker: Please discuss with him or with me afterwards.